

**GOVERNMENT OF INDIA  
CHEMICALS AND FERTILIZERS  
LOK SABHA**

UNSTARRED QUESTION NO:5381  
ANSWERED ON:30.04.2002  
SICK CHEMICAL COMPANIES  
M.V.V.S MURTHI;NAMDEO HARBAJI DIWATHE;PUTTASWAMY GOWDA

**Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:**

- (a) whether a large number of PSUs in chemical sector are on the verge of collapse and have been declared sick;
- (b) if so, the details thereof, location-wise;
- (c) whether these PSUs have to pay whooping amount to their respective State Electricity Boards, particularly to Maharashtra State Electricity Board;
- (d) if so, the details thereof; and
- (e) the action taken by the Union Government to clear these outstanding dues and the time by which the dues are likely to be cleared?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI S.B.MOOKHERJEE)

(a) to (e): None of the Central PSUs in the chemical sector, i.e. Hindustan Organic Chemicals Limited (HOCL) and Hindustan Insecticides Limited (HIL), has been declared sick under the provisions of Sick Industrial Companies (Special Provisions) Act, 1985. However, HIL has reported to BIFR that its net-worth has been eroded by more than fifty percent. Both the Companies have been paying the dues to State Electricity Boards regularly.